### Study by BSE on Foreign Institutional Investors

2875. SHRI ASHOK MITRA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government's attention has been drawn to a newspaper report concerning a study by the Bombay Stock Exchange on the activities of foreign institutional investors;
- (b) whether this study has expressed serious misgivings on the impact of the activities of such external investors on the operation of our stock exchanges; and
- (c) whether Government propose to introduce certain safeguards to allay the apprehension felt by the Bombay Stock Exchange?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

- (b) According to an analysis of the Stock Exchange, Mumbai there was a sympathetic movement of the sensitive index of share prices and net investments by Foreign Institutional Investors (FIIs) in the Exchange during period February—July, 1996.
- (c) The Policy guidelines of the Government and SEBI (FIIs) Regulations prescribe investment limits by FIIs in the Indian securities markets. There is no proposal, at present, to introduce any changes in this regard.

# Role of Public Financial Institutions in Escorts Merger

2876. SHRI K.M. KHAN: Will the Minister of FINANCE be pelased to state:

- (a) whether Government have called for clarifications from Public Financial Institutions over their role on merger of Escorts Tractors Limited with Facorts Limited finalised in March'96;
  - (b) if so, the details thereof;
- (c) whether the merger will affect the investment rights of small investors in any way; and
  - (d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) to (d) The information is being collected and will be laid on the Table of the House to the extent premissible under the rule.

अंडों के उपभाग के कारण कैंसर होने की संभावना

- 2877. श्री दिलीए सिंह जूदेव: क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कपा करेंगे कि:
- (क) क्या सरकार का ध्यान दिनांक 13 सितम्बर, 1994 की दैनिक समाचार-पत्र "हिन्दुस्तान" में "अण्डों से कैंसर की संभावना" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है, जिसमें पोषण विशेषज्ञ, डा. पी. सी. सेन के कथन को इसके समर्थन में उद्देशत किया गया है:
- (ख) यदि हां, तो क्या सरकार ने अंडों की उपयोगिता एवं उनके हानिकर प्रभाव के संबंध में अंतिम निष्कर्ष निकाला है, यदि हां, तो उसका ब्यौरा क्या है;
- (ग) क्या सरकार संचार माध्यमों से अण्डों के उपयोग संबंधी किए जा रहे प्रचार को रोकने और इसके उपयोग को सीमित करने के संबंध में जागरुकता लाने के लिए कोई कार्रवाई करने का विचार रखती है, और
  - (घ) यदि हां. तो तत्संबंधी ब्यौर: क्या है?

स्वास्थ्य और परिवार कल्याण मंत्रालय के राज्य मंत्री (श्री सलीम इकबाल शेरषानी): (क) जी, हां।

(ख) से (घ) ऐसा कोई ठोस प्रमाण उपलब्ध नहीं है कि अण्डे खाने से कैंसर हो जाता है।

## Construction of 2 Star Hotels in backward areas

2878. SHRI V. HANUMANTHA RAO: Will the Minister of TOURISM be pleased to state:

- (a) whether it is a fact that no incentive are offered for construction of 2 star hotels in backward areas;
  - (b) if so, the reasons therefor; and
- (c) what steps are proposed to encourage 2 other hotels in Andhra Pradesh?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI SRIKANTA JENA): (a) to (c) No, Sir.

The Central Department of Tourism offers 3% interest subsidy to approved hotel projects of two star category through various financial institutions. In case of approved hotel projects on the identified Travel circuits/destinations, 5% interest subsidy is provided.

The development of Tourism in each State is primarily the responsibility of the State Governments. Accordingly, the Govt. of Andhra Pradesh have also announced certain incentives for development of Tourism in the State, like tax holiday on Sales Tax, investment subsidy, etc.

### दुरदर्शन पर प्रसारित होने वाले भारावाहिक

2879. श्री राषाकिशन मालवीय: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) गत तीन वर्षों के दौरान, दूरदर्शन पर कौन-कौन से धारावाहिक प्रसारित किए गए हैं, जिन्हें सर्वाधिक सफलता मिली है और जिनसे सरकार ने राजस्य का अर्जन किया है; और
- (ख) सरकार द्वारा इन धारावाहिकों से अर्जित आय े का ब्योरा क्या है?

सूचना और प्रसारण मंत्री (श्री सी.एम. इब्राहिम): (क) और (ख) डी.डी.-1 और डी.डी.-2 पर प्रसारित धारावाहिकों के नाम और 1993-94, 1994-95 एवं 1995-96 के दौरान अर्जित राजस्य का ब्यौरा निम्नानुसार है:-

(लाख कार्यों में)

दूरदर्शन चाराचाहिक	पिछले तीन वर्षों के दौरान 'अर्थित राजस्य
चन्द्रकान्ता डी.डी।	3710.00
सुपरहिट मुकाबला डी.डी2	3402.06
जुनून डी.डी1 और	2220.33
डी.डी2	
श्रीकृष्ण डी.डी2	1689.41
एक से बढ़कर एक डी.डी	0830.69

Provisions regarding acceptance of Gifts in Banks

2880. SHRI O.P. KOHLI: Will the Minister of FINANCE be pleased to state:

- (a) the provisions regarding acceptance of gifts by the award Staff/Clerks in the Banks;
- (b) whether award Staff/Clerks can be suspended for accepting a gift and if so, details thereof, Bank-wise and State-wise;

- (c) whether award Staff/Clerks can be suspended on 'suspicion' of his alleged involvement in a bank fraud and kept under suspension without serving charge-sheet on him; and
- (d) if so, within how much period of the suspension the charge-sheet required to be issued and if the same is not issued what safeguards are available to the employees?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (d) The public sector banks have reported that there are no provisions regarding acceptance of gifts by the award staff/clerks in the Bipartite Settlements by which the service conditions of award staff/clerks are governed. However, giving or taking bribe or illegal gratification from a customer or an employee of the bank is termed as gross misconduct under clause 19.5 (K) of the Bipartite Settlement dated 19.10.1966.

Award Staff/Clerks can be suspended if there is a primafacie case of his alleged involvement in bank fraud, and investigation if his continuing in suspension is not found warranted, the same can be revoked. Although no period is stipulated for issuing a chargesheet, it should be issued expeditiously without undue delay. There is no provision for automatic revocation of suspension. The suspended employee is, however, eligible for subsistence allowance under the rules and if the departmental enquiry by the bank is not completed within the period of one year of suspension, the employee gets pay and allowances unless the delay is due to the reasons attributable to the concerned suspended employees or his representatives.

Information received from 17 of the 27 public sector banks reveals that no award staff/clerk has been suspended on the charge of acceptance of gifts.

#### New methods to raise revenues

2881. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to raise revenues if expenditures rose faster than expected;

4-860 GIPMR/97.